## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:3543 ANSWERED ON:04.08.2014 UNEMPLOYMENT ALLOWANCE Chavan Shri Harishchandra Deoram;Mahto Dr. Banshilal

## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of private employment exchanges along with the mechanism put in place for their monitoring;

(b) whether the Government has taken or proposes to take any steps to provide unemployment allowance to all the unemployed youths registered in all the employment exchanges in the country until they get gainful employment;

(c) if so, the details thereof and the amount of allowance given/proposed to be given to such unemployed youths, state-wise; and

(d) if not, the reasons therefor?

## Answer

## MINISTER OF STATE FOR STEEL, MINES AND LABOUR & EMPLOYMENT (SHRI VISHNU DEO SAI)

(a) Information on private placement agencies is not maintained centrally. However, Ministry of Labour & Employment issued guidelines on 30.10.2003 to the State Governments and Union Territory (UT) Administrations to consider regulation of the functioning of Private Placement Agencies as per local needs. States & UTs have been requested in October, 2010 to register placement agencies providing domestic workers specifically under Shops & Establishments Act. The State Governments were also requested to ensure compliance of these guidelines.

(b) to (d): Government of India is not providing unemployment allowance to the unemployed persons registered in Employment Exchanges. However, there are various government schemes for skilling of youth to enhance their employability. In addition Government runs various public employment generation schemes like Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Swarna Jayanti Shahri Rozgar Yojana (SJSRY) transformed into National Rural Livelihood Mission (NRLM), and Prime Minister's Employment Generation Programme (PMEGP) to create additional employment opportunities.